

**GOVERNMENT OF INDIA  
WOMEN AND CHILD DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2780

ANSWERED ON:12.12.2006

CRIME AGAINST CHILDREN BY INSTITUTION CO-ORDINATOR

Kaushal Shri Raghuvir Singh;Singh Shri Ganesh Prasad

**Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:**

- (a) whether there is a wide spread violation of Children Adoption Act by the NGOs throughout the country particularly in Delhi;
- (b) if so, whether the Delhi Government has ordered a Magistrate inquiry against some of the NGOs who has exported about 800 children under the cover the Juvenile Justice Act;
- (c) if so, the details of action taken against such NGOs;
- (d) whether government proposes to issue any directions to the State Government to stop this malpractice; and
- (e) if so, the details thereof?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR WOMEN AND CHILD DEVELOPMENT (SHRIMATI RENUKA CHOWDHURY)

(a),(b),(c),(d)&(e) No, Sir. The Ministry of Women and Child Development takes cognizance of any incident of irregularities/malpractices coming to its notice and takes action as considered appropriate in consultation with the concerned State Government. Government of India has issued Guidelines for In-country Adoption – 2004 and Guidelines for Adoption from India – 2006 in order to streamline procedures for adoption and have a regulatory mechanism in place. State Governments are also regularly conveyed the need to maintain a strict vigil so as to prevent irregularities/malpractices in adoption activity.